

the Supreme Court. Standing Counsel in the Madras High Court Panel Counsel in the Bombay and Calcutta High Courts, Standing Counsel and Government Pleaders in Delhi High Court and the Standing Counsel in the other High Courts are enclosed. [See Appendix CXVIII, Annexure No. 3]

(d) The fees are paid to the counsel direct by the Ministries/Departments, and their offices scattered all over the country except in the case of the counsel engaged through my Ministry in the Supreme Court, and the High Courts of Bombay, Calcutta, Delhi and Madras, where the fees are paid by the various units in my Ministry. The information about the fees paid by the other Ministries is not available. The information about the fees paid by my Ministry during 1980-81 is being collected and will be laid on the Table of the House.

Development of coal industry by private sector

15. SHRI DHARĀMCHAND JAIN: Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that the Federation of Indian Chamber of Commerce and Industry has recently demanded in a memorandum submitted to him the development of coal industry by private sector; and

(b) if so, what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Sir.

(b) Government do not propose to permit the private sector to enter the field of development of coal industry.

Denial of Global tender and display advertisements to energy Journals

16. SHRIMATI NARGIS DUTT: Will the Minister of ENERGY be pleased to state:

(a) whether he has received a letter from a member of Rajya Sabha

about denial of global tender and display advertisements by Coal India, Neyveli Lignite, Singareni Collieries and DVC to well-established Energy Journals; and

(b) if so, what action his Ministry and the attached undertakings/offices have taken so far?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) Yes, Madam.

(b) Bureau of Public Enterprises circular has prescribed the procedure for advertisement of tenders by Public Sector Undertakings which stipulates that detailed notices of tenders should be published in the Indian Trade Journal and only abridged version of the notices for the tenders should be inserted in the leading one or two daily papers. This prescribed procedure is being followed by the Coal/Lignite Companies.

Mini-Hydro Electric Projects

17. SHRI PRAKASH MEHROTRA: Will the Minister of ENERGY be pleased to state:

(a) whether Government are aware that some countries like China have taken up Mini-Hydro Electric Projects which are capable of producing quick results at small investment; and

(b) if so, whether there are proposals under Government's consideration to set up such plants in India to solve the problem of energy shortage?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) A number of countries are exploiting potential available through Mini-Hydro-electric projects.

(b) Government attaches great importance to the installation of Mini/small hydel units utilising low heads, generally available at the irrigation canal falls etc. This is an activity that would have to be undertaken by the respective States in which the